CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.25/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with

Regulation 111 and 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking issuance of appropriate directions to the Respondent to include the yearly transmission charges as determined by APERC vide order dated 7.7.2021 in the PoC transmission charges for the billing period of FY 2015-16, 2016-17 and 2020-2021 as per the Electricity Regulatory Commission (Sharing

Transmission Charges and Losses) Regulations, 2010.

Date of Hearing : 15.7.2022

Coram : Shri I. S. Jha, Member

> Shri Arun Goyal, Member Shri P. K. Singh, Member

: Transmission Corporation of Andhra Pradesh Limited (AP Petitioner

Transco)

: Power System Operation Corporation Limited (POSOCO) Respondent

Parties Present : Shri Sidhant Kumar, Advocate, AP Transco

Ms. Manya Chandok, Advocate, AP Transco

Shri P. Mohan Rao, AP Transco Ms. P Jyotsnana Rani, AP Transco

Record of Proceedings

Case was called out for virtue hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking issuance of appropriate direction to the Respondent to include the Yearly Transmission Charges ('YTC') determined by the Andhra Pradesh Electricity Regulatory Commission ('APERC') vide order dated 7.7.2021 for inter-State transmission lines owned by the Petitioner in the PoC mechanism for the period prior to January, 2021 as per the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 ('Sharing Regulations, 2010') read with Regulation 22 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 ('Sharing Regulations, 2020'). Learned counsel submitted that the Petitioner by its letter dated 10.7.2021 had requested the Respondent to include YTC charges determined by the APERC for the period from 2015-16, 2016-17 and 2020-21 in the PoC mechanism as per the Sharing Regulations, 2010. However, the Respondent vide letter dated 15.7.2021 refused to include the YTC charges in the PoC mechanism contending that the Petitioner's claim must be in accordance with Sharing Regulations, 2020 which require determination of tariff by this Commission. Learned counsel pointed out that since the Petitioner's claim for recovering transmission charges pertains to period prior to January, 2021, this is governed by the Sharing Regulations, 2010.

- 3. After hearing the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit. Issue notice to the Respondent.
 - (b) The Petitioner to serve copy of the Petition on the Respondent and the Respondent to file its reply within three weeks after serving copy of the same to the Petitioner, who may file its rejoinder within two weeks thereafter.
 - Parties to comply with the above directions within specified timeline and no extension of time shall be granted.
- 4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)